

Name of the Corporate Debtor: Sab Global Entertainment Media Private Limited; Date of Commencement of Liquidation: 9th December, 2022;
List of Stakeholders as on: 7th February, 2023

List of Secured Financial Creditors

(Amount in ₹)

S. No.	Name of Creditor	Details of Claim Received		Total Amount Admitted	Nature of Claim	Amount Covered by Security Interest	Whether Security Interest Relinquished? (Yes/No)	Details of Security Interest	Amount Covered By Guarantee	% Share in Total Amount of Claims Admitted	Amount of Contingent Claim	Amount of Any Mutual Dues, that may be Set-off	Amount of Claim Rejected	Amount of Claim under Verification	Remarks, if any
		Date of Receipt	Total Amount Claimed												
1	Punjab National Bank	07-01-2023	1,17,22,39,364	1,05,98,60,017	Secured	1,05,98,60,017	Yes	Note No. 1	-	49.95	-	-	11,23,79,347	-	-
2	Union Bank of India	27-12-2022	1,35,54,56,711	1,05,32,75,159	Secured	1,05,32,75,159	Yes	Note No. 1	-	49.64	-	-	30,21,81,552	-	-
-	Total		2,52,76,96,075	2,11,31,35,176	-	2,11,31,35,176	-	-	-	99.59	-	-	41,45,60,899	-	-

Notes:															
1	<p>Security Interest – Consortium of Punjab National Bank and Union Bank of India a) First charge on the program content purchased out of bank loan. b) Mortgage of land bearing CTS no 761, 761/1, and 761/4 corresponding to original survey no 79 (part), hissa no 18 (part) aggregating area admeasuring approx. 1236.10 sq mtrs village Marol, Taluka Andheri, Mumbai suburban, near Time Square, Andheri Kurla Road, Marol Naka, near International Airport, Andheri East Mumbai including the entire development potential/ rights arising out of it valued at Rs 50 Cr. - 50% share. Balance 50% being provided as security to the lenders of the owner company. c) Pledge of shares of SAB TV Network valued at Rs 25 cr d) Union Bank has additional exclusive security by way of pledge of shares of SAB TV Network valued at Rs 12.50 Cr</p>														
2	The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.														
3	The claimants who had submitted claims during CIR process but did not submit during Liquidation process - In accordance with the Regulation 12(2)(c) of Liquidation Regulations, 2016 such claims have been considered on the basis of those claim form and supported documents submitted by them during CIR process.														
4	As per the best of information available with the Liquidator, no assets have been attached by any authority /department/agency.														

Mukesh Verma

Reg. No.: IBBI/IPA-001/IP-P01665/2019-2020/12522

Liquidator of Sab Global Entertainment Media Private Limited

AFA Valid upto 19th December, 2023